

S.No.9

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH – 1
VC AND PHYSICAL (HYBRID) MODE
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
23-04-2024 AT 10:30 AM**

**C.P. (IB)/43(HYD)2022
AND
IA (IBC) 358/2024 in C.P. (IB)/43(HYD)2022
u/s. 95 of IBC, 2016**

IN THE MATTER OF:

Indian Overseas Bank

...Petitioner

AND

P. Sadguna & RCM Infrastructure Ltd

...Respondent

C O R A M:-

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

ORDER

IA (IBC) 358/2024

Learned Counsel for Financial Creditor present physically.

Mr Sreedhar Nukala, Resolution Professional present through Video Conference. Proof of service filed as per the same Personal Guarantor served through Speed post on 06.04.2024. Personal Guarantor called absent. None appeared for Personal Guarantor. Service held sufficient. Set ex-parte.

The prayer sought by applicant is to direct the guarantor to submit a repayment plan, which cannot be allowed by this Tribunal.

Accordingly, **this application is dismissed and disposed of.**

Sd/-

MEMBER (T)

Sd/-

MEMBER (J)